

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL

OA No. 96/2025(CZ)

IN THE MATTER OF:

DINESH YADAV

.....APPLICANT

VERSUS

STATE OF MADHYA PRADESH & ORS.RESPONDENT

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Date: 07.10.2025

Place: Bhopal

Submitted by MPPCB:-

through Counsel



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FACTUAL AND ACTION TAKEN REPORT

BY

JOINT COMMITTEE

IN

OA No. 96/2025(CZ)

DINESH YADAV.

V/S

STATE OF MADHYA PRADESH & ORS.

Joint Committee visit date:04.10.2025

**Place of Complaint: Village Raura and Dihiya ,Tehsil Huzur,
District Rewa (M. P.)**

JOINT COMMITTEE REPORT

Inspection of the joint committee dated 04.10.2025 as per the orders of Hon'ble NGT in case of OA no 96/2025(CZ) dated 30.07.2025 Dinesh Yadav V/s State of Madhya Pradesh & Ors.

Hon'ble NGT in reference to OA 96/2025(CZ) Dinesh yadav V/s State of Madhya Pradesh & Ors. vide order dated 30.07.2025 has given following directions:

- 1. The grievance of the applicant is construction activities commenced at the site in village Dihiya-Narsinghpur and Village Raura, located in Rewa (M.P.) for establishment of a rice mill in violation of environmental rules. It is further contended that the proposed Rice Mill unit is expected to cause significant air, water, and noise pollution, which would gravely impact the health and well-being of school-going children, patients, and elderly residents in the vicinity. The pollution is likely to arise from multiple associated activities including transportation of raw materials, dispatch of finished products, frequent loading and unloading operations, storage of paddy and husk, and the milling process itself. Each of these operations contributes to the release of dust, effluents, and continuous noise, thereby creating an uninhabitable environment for vulnerable sections of the population.*
- 2. A substantial issue of environmental has been raised. Issue notice to the respondents. Returnable within four weeks.*
- 3. Applicant is directed to take necessary steps for service to the respondents by both ways and also on available email.*
- 4. Respondents are directed to submit their reply within six weeks through E-filing portal, preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.*
- 5. We deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of:*
 - (i) One representative from the Collector, District Rewa (M.P.)*

- (ii) *One representative nominated by the Member Secretary, Madhya Pradesh State Pollution Control Board, (M.P.)*
6. *The Committee is directed to visit the site and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.*
 7. *Applicant is directed to supply the required documents and copy of the application to the committee and the respondents within a week and after compliance of service, the Applicant has to submit an affidavit that notices and copy of the application have been served upon the committee and respondents.*
 8. *The report in the matter be filed by the Committee by email at ngtczbbhomp@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.*

In compliance to the orders of Hon'ble NGT, a site visit of the place reported in the complaint due to establishment of rice mill in village raura (near village dihiya) tehsil huzur distt. Rewa (M.P.) was conducted on dated 04-10-2025 by the Joint Committee members along with supporting team. The place where inspection was carried out by Joint Committee in village raura , where rice mill is being established and near by village dihiya tehsil huzur distt. Rewa in Madhya Pradesh. Joint Committee comprised of following members as per nomination letter and notesheet enclosed. **Annexure -1**

Member of Joint Committee As per NGT Order	Nominated Representative
One representative from the Collector, Rewa	Shri Anurag Tiwari Sub divisional magistrate Tehsil Huzur Distt. Rewa
One representative from the Member Secretary, Madhya Pradesh State Pollution Control Board	Shri S.P. Jha, Regional Officer, MPPCB, Rewa

Mrs. Vindhya Mishra Tehsildar huzur revenue inspector, Patwari, Dr. Ashok Tiwari, Scientist Regional Office MPPCB Rewa, Sarpanch of the village panchayat Raura, residents of village Raura and village dihiya, and applicant Shri Dinesh Yadav were also present during the inspection.

ACTION TAKEN BY JOINT COMMITTEE TO ASSESS THE FACTS MENTIONED IN COMPLAINT –

- 1- Committee visited the Rice mill unit, primary health center, Shopping complex, in village raura and residential basti & School of village dihiya Distt. Rewa.
- 2- Committee conducted measurement of distances of primary health center, Shopping complex, residential basti and School from rice mill unit. A hand sketch map is also prepared by committee showing above distances along with report prepared by Nayab Tehsildar Huzur Distt. Rewa. **Enclosed as Annexure-2**
- 3- Discussion and Statement of panch, sarpanch of the gram panchayat and residents of village Raura and Dihiya. The sarpanch of gram panchyat raura, panch of the area, residents of village Raura and Dihiya have shown their support for establishment of rice mill unit. A written statement, panchnama is also prepared by committee. **Enclosed as Annexure-2**
- 4- Verification of documents of rice mill unit and land records.

FACTS AND OBSERVATION MADE BY THE JOINT COMMITTEE DURING SITE VISIT:-

The Joint Committee visited the site as mentioned in the complaint and made following observations:

1. The primary health center and shopping complex are situated in village raura, though it is mansioned in village dihiya as per applicant complain.
2. The proposed rice mill M/s Vishvatara Agro Industries Pvt. Ltd. is a small scale agriculture based arva rice mill industry . Where in use of boiler, furnace, chimney or fuel burning is not required. There is no source of waste water generation in industrial process The unit is propped in village raura kh. No. 150/2,150/3 Rakwa 0.452 Hectares Tehsil huzur distt. Rewa (M.P.). The process involved in arva rice mill are unloading of paddy, storage of paddy and rice, cleaning of paddy, milling of paddy

- (dry process), separation of rice and husk, cleaning and polishing of rice and storage of rice.
3. The arva rice mill is classified as green category industry based on pollution sources by MP Pollution Control Board notification dated 10-12-2021. Pollution sources in this type of industry is very less and can be controlled by proper arrangements. **Enclosed as Annexure-3**
 4. The industry is under construction and production activity is not started.
 5. Industry has obtained NOC from gram sabha/gram panchyat Raura tehsil huzur distt. Rewa on dated 02.10.2022 copy **enclosed as Annexure –4**
 6. Industry has obtained consent to establish from M.P. Pollution Control Board under Air (Prevention & Control of Pollution) Act 1981 and water (Prevention & Control of Pollution) Act 1974 for rice mill production capacity 35000.00 MT/Year vide letter dated 22-11-2022 and amendment of production capacity 70000 .00 MT/Year vide letter dated 16-10-2024 in same area and premises with necessary condition to control possible sources of pollution. **Enclosed as Annexure-5&6**
 7. There is no proposal of boiler, furnace or use of fuel burning in industrial process and no waste water generation from industrial process.
 8. This type of industry has main source of air pollution during blowing of rice husk in open space. Industry has proposal to collect and store rice husk in closed shed and construction of which is also completed.
 9. A primary health center which operate during day hours is established at approx 127 Meter from factory shed. Residential basti of village dihiya at 228 Meter, Higher Secondary School in village dihiya at 440 meter and newly constructed shopping complex at 146 Meter.
 10. Construction of factory shed is complete and plant/machinery is also in completion phase .
 11. Photographs taken during visit of committee are **Enclosed as Annex.-7**
 12. As per MoEF CC notification dated 30.01.2025 GSR 85 E for selection of location of industry minimum residence from the settlement, educational institute, worship place etc. is 100 meter for green category industry. Copy of notification enclosed as **Annexure- 8**

POSSIBLE SOURCE OF POLLUTION DUE TO RICE MILL

1. Arva rice mills industry has no source of industrial waste water generation.
2. Arva rice mill industry may be air polluting /dust/particulate matter if not managed properly due to following activity.

- (a) Rice-husk blowing and storage in open space.
- (b) Rice bran storage in open space.
- (c) Cleaning of paddy without control arrangements.
- (d) Loading and unloading of paddy/husk in open space.

Proposed industry has proposal to operate all above activities within closed shed and establish control arrangements.

RECOMMENDATION AND SUGGESTIONS:

In view of the above facts and findings observed by the committee during the visit, the following recommendations /suggestions are submitted to the Hon'ble Court. The Joint Committee recommends following action points:

1. Proposed industry shall construct high boundary wall minimum 15 feet high to wards primary health center (north side).
2. Industry shall not be allowed to blow rice husk outside the factory building and husk/bran should be stored in covered shed only.
3. Industry shall insure installation of dust control arrangement during cleaning of paddy and husk separation unit.
4. All industry activity shall be allowed within factory building only.
5. Industry shall be allowed to operation only after completion of all above conditions.
6. Industry shall not be allowed for any expansion or installation of any boiler /furnace/chimney in future .
7. State pollution control Board /Regional officer shall regularly monitor air pollution/sound level near primary health center and nearby residential area after commissioning of industry and take stringent action including closure of unit if any violation of standards is observed.

This factual and action taken report is duly prepared by Joint Committee for submission to Hon'ble NGT.

Shri Anurag Tiwari, Sub divisional magistrate Tehsil Huzur Distt. Rewa	
Shri S.P. Jha Regional Officer, MPPCB, Rewa	



ANNEXURE-1

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,
पर्यावरण परिसर, ई-5, अरेय कॉलोनी, भोपाल-462016



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क्रमांक 2582/विधि/NGT(CZ)/प्रनिबो/2025
/2025,
प्रति

भोपाल, दिनांक 08 AUG 2025

कलेक्टर,
कलेक्टर कार्यालय,
रीवा ।



विषय :- माननीय राष्ट्रीय हरित अधिकरण, सेन्ट्रल जोन बेंच भोपाल के प्रकरण क्रमांक 96/2025(CZ) (दिनेश यादव विरुद्ध मध्यप्रदेश शासन व अन्य) के अन्तर्गत दिनांक 30.07.2025 को पारित आदेश के अनुपालन बावत् ।

उपरोक्त विषयान्तर्गत माननीय राष्ट्रीय हरित अधिकरण, सेन्ट्रल जोन बेंच भोपाल द्वारा प्रकरण क्रमांक 96/2025(CZ) के अन्तर्गत दिनांक 30.07.2025 पारित आदेश का कृपया अवलोकन हो, आदेश के मुख्य अंश निम्नानुसार है :-

" The grievance of the applicant is construction activities commenced at the site in village Dihiya-Narsinghpur and Village Raura, located in Rewa (M.P.) for establishment of a rice mill in violation of environmental rules. It is further contended that the proposed Rice Mill unit is expected to cause significant air, water, and noise pollution, which would gravely impact the health and well-being of school-going children, patients, and elderly residents in the vicinity. The pollution is likely to arise from multiple associated activities including transportation of raw materials, dispatch of finished products, frequent loading and unloading operations, storage of paddy and husk, and the milling process itself. Each of these operations contributes to the release of dust, effluents, and continuous noise, thereby creating an uninhabitable environment for vulnerable sections of the population.

We deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of:

- (i) One representative from the Collector, District Rewa (M.P.)
- (ii) One representative nominated by the Member Secretary, Madhya Pradesh State Pollution Control Board, (M.P.)

The Committee is directed to visit the site and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.

The report in the matter be filed by the Committee by email at ngtezbhho-mp@gov.in

प्रकरण में माननीय अधिकरण द्वारा सदस्य सचिव, म.प्र.प्र.नि.बोर्ड, भोपाल को समिति के गठन में नामित किया गया है । उक्त आदेशानुसार, गठित समिति को 06 सप्ताह में एक्शन टेकन रिपोर्ट प्रस्तुत करने के निर्देश दिये हैं।



मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,
पर्यावरण परिसर, ई-5, अरेय कॉलोनी, भोपाल-462016

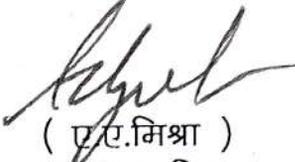
Fax No : +91-755-2463742 E-mail : lt_mppcb@radiffmail.com



अतः आपके कार्यालय से एक अधिकारी का नाम समिति के सदस्य हेतु नामंकित किये जाने का अनुरोध है। बोर्ड की ओर से क्षेत्रीय अधिकारी, ~~रिवा~~ ^{रीवा} को समिति का सदस्य व प्रकरण का प्रभारी अधिकारी हेतु नियुक्त किया गया है। जिनका मोबाईल नम्बर 8959310515 है।

प्रकरण की आगामी सुनवाई दिनांक 09.10.2025 को नियत है।

संलग्न :- एनजीटी आदेश।


(ए. ए. मिश्रा)
सदस्य सचिव

प्रतिलिपि :-

✓ क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, रीवा की ओर सूचनार्थ। आपको निर्देशित किया जाता है कि संबंधित से समन्वय कर निर्धारित समयवधि से एक सप्ताह पूर्व रिपोर्ट माननीय एनजीटी के समक्ष प्रस्तुत किया जाना सुनिश्चित करें।

विषय:- माननीय राष्ट्रीय हरित अधिकरण, सेंट्रल जोन बेंच भोपाल के प्रकरण क्रमांक 96/2025 (CZ) (दिनेश यादव विरुद्ध मध्यप्रदेश शासन व अन्य) के अंतर्गत दिनांक 30.07.2025 को पारित आदेश के अनुपालन बावत्

उक्त मान. एनजीटी प्रकरण में आवेदक श्री दिनेश यादव द्वारा रीवा जिले के ग्राम - डिहिया नरसिंहपुर एवं ग्राम - रौरा तहसील - हुजूर जिला - रीवा (म.प्र.) में संचालित में विश्वतारा एग्रो इंडस्ट्रीज प्रा.लिमि. राईस मिल के द्वारा पर्यावरण के विरुद्ध किये जा रहे क्रियाकलापों/ गतिविधियों के संबंध में किया गया है, माननीय एन.जी.टी द्वारा आवेदन स्वीकार करते हुये प्रकरण क्रमांक ओ.ए. नं. - 96/2025 (CZ) पंजीकृत किया गया है। दिनांक 30.07.2025 को माननीय एनजीटी द्वारा निम्नानुसार आदेश पारित करते हुये स्थल का भ्रमण कमेटी द्वारा किया जाकर वास्तविक एक्सन टेकन रिपोर्ट 06 सप्ताह के अंदर चाही गई है :-

1. We deem it just and proper to call report on the matter in issue , in present application , from a Joint Committee consisting of :-
 - i. One representative from the collector, District Rewa (M.P.)
 - ii. One representative nominated by the Member Secretary, Madhya Pradesh State Pollution Control Board ,(M.P.)
2. The Committee is directed to visit the site and submit the factual and action taken report within six weeks . The State PCB will be the Nodal agency for Coordination and Logistic support.

सदस्य सचिव म.प्र. प्रदूषण नियंत्रण बोर्ड, भोपाल द्वारा क्षेत्रीय अधिकारी रीवा को प्रतिनिधि नियुक्त किया गया है।

उपरोक्तानुसार मान. एनजीटी के द्वारा गठित कमेटी में माननीय कलेक्टर के प्रतिनिधि का नामांकन एवं अधिकृत किये जाने का अनुरोध है, ताकि माननीय एनजीटी के निर्देशानुसार आदेश (30.07.2025) के अनुपालन में समिति द्वारा पालन प्रतिवेदन समयावधि में मान. एनजीटी में प्रस्तुत किया जा सके।

कृपया आदेशार्थ!

(एस.पी.आ.)

क्षेत्रीय अधिकारी

म. प्र. प्रदूषण नियंत्रण बोर्ड, रीवा

माननीय
कलेक्टर महोदया

कम (न) कमी

(कमेश)



मध्यप्रदेश
प्रदूषण
नियंत्रण बोर्ड

कार्यालय नायब तहसीलदार वृत्त नौबस्ता तहसील हुजूर ग्रामीण जिला
रीवा म०प्र०

प्रति,

अनुविभागीय अधिकारी महोदय

अनुविभाग हुजूर जिला रीवा म०प्र०

विषय- विश्वतारा एगो इंडस्ट्रीज प्रा० लि० रीवा द्वारा ग्राम रौरा तहसील हुजूर जिला रीवा की भूमि खसरा क्र० 150/2 एवं 150/3 कुल रकवा 1.12ए में निर्माणाधीन राइस मिल के संबंध में।

संदर्भ- माननीय राष्ट्रीय हरित अभिकरण भोपाल द्वारा प्रकरण क्रमांक 96/2025 (CZ) में पारित आदेश दिनांक 30/07/2025 ।

विषयांतर्गत के संबंध में लेख है कि माननीय अनुविभागीय अधिकारी अनुविभाग हुजूर के निर्देशानुसार ग्राम रौरा स्थित आराजी 150/2, 150/3 में निर्माणाधीन विश्वतारा राइस मिल के संबंध में मौका जांच हेतु मौके पर उपस्थित होकर जांच की गई। मौके पर म०प्र० प्रदूषण नियंत्रण बोर्ड के क्षेत्रीय अधिकारी एवं वैज्ञानिक भी उपस्थित रहे साथ ही राइस मिल की डायरेक्टर श्रीमती अंजू शुक्ला पति अवधेश शुक्ला, आवेदक दिनेश यादव सरपंच ग्राम पंचायत डिहिया नरसिंहपुर, सरपंच ग्राम पंचायत रौरा, पंचगण एवं अन्य ग्रामवासी मौके पर मौजूद रहे। मौके पर निर्माणाधीन विश्वतारा राइस मिल में म०प्र० प्रदूषण नियंत्रण बोर्ड के क्षेत्रीय अधिकारी के बताए अनुसार मिलिंग शेड से आवेदित स्थलों की दूरी की नाप की गई जिसके संबंध में बिंदुवार प्रतिवेदन निम्नलिखित है-

1. यह कि विश्वतारा राइस मिल जोकि ग्राम रौरा की आराजी 150/2 एवं 150/3 में निर्माणाधीन है के मिलिंग शेड से प्राथमिक स्वास्थ्य केन्द्र परिसर में स्थित मंदिर की दूरी लगभग 93 मीटर नापी गई।

2. यह कि विश्वतारा राइस मिल के मिलिंग शेड से प्राथमिक स्वास्थ्य केन्द्र की दूरी लगभग 127 मीटर नापी गई।
3. यह कि विश्वतारा राइस मिल के मिलिंग शेड से शॉपिंग काम्प्लेक्स की दूरी 146 मीटर नापी गई।
4. यह कि विश्वतारा राइस मिल के मिलिंग शेड से निम्नतम दूरी पर स्थित घनी आबादी की दूरी लगभग 228 मीटर नापी गई।
5. यह कि विश्वतारा राइस मिल के मिलिंग शेड से हायर सेकण्डरी स्कूल डिहिया नरसिंहपुर की दूरी लगभग 440 मीटर नापी गई।
6. यह कि विश्वतारा राइस मिल के मिलिंग शेड से राइस मिल की सामने वाली बाउण्ड्री वाल की दूरी लगभग 34 मीटर नापी गई।

अस्तु प्रतिवेदन अग्रिम कार्यावाही हेतु श्रीमान की ओर सादर संप्रेषित है।

नायब महसीलदार

वृत्त नौबस्ता

संलग्न -

1. स्थल पंचनामा
2. नजरी नक्शा
3. ग्राम सरपंच रौरा का कथन
4. पंचगण ग्राम पंचायत रौरा एवं अन्य ग्रामवासियों के कथन
5. सूचना पत्र

आज दिनांक 04/10/2025 को प.ह. रौरा, 61 में हीमान तक्षीलदार महोदय हुजूर, राजस्व निरीक्षक वृत्त नौबस्ता एवं म.प्र. प्रदूषण नियंत्रण बोर्ड के क्षेत्रीय अधिकारी एवं वैज्ञानिक की उपस्थिति में मोठे से विश्वतारा राइल मिल (निर्माणाधीन) के मिलिंग रोड से प्राथमिक स्वास्थ्य केंद्र, शॉपिंग कॉम्प्लेक्स हायर सेकेंड्री स्कूल (डिहिया) एवं निम्नतम झूठी पर स्थित धनी आबादी क्षेत्र से दरियों की नाप की गई, जिसका नजरी नमूना पृथक से संलग्न है। राइल मिल के दक्षिण एवं पूर्व की ओर कुछ भूमियाँ हैं। प्रदूषण नियंत्रण बोर्ड के प्रतिनिधियों के बगैर अनुसार राइल मिल के मिलिंग लेवशन से रोबा -शहडोल स्ट्रेट हाइवे की झूठी नापी गई, जो नजरी नमूना में दर्शायी गई है। इसके अतिरिक्त मोठे पर उपस्थित ग्राम पंचायत रौरा के लरपंच एवं वार्ड क्र.5 की पंच द्वारा अपने कथन भी दिए गए हैं जो पृथक से संलग्न है। यह कि विश्वतारा राइल मिल ग्राम रौरा की आराजी $\frac{150/2}{0.226 \text{ हे.}}$, $\frac{150/3}{0.226 \text{ हे.}}$ में निर्माणाधीन है।

सिप: शिवालयवर्गी विदेश भादव मोठे पर मोठे रहे इसानर इसे से इनकार किया।

सामंजस (अक्षय)
Aeg Amy Shuk

Opure
(A.P. Shukra)

प्राण
प्राण
एन जी भा
क्षेत्रीय अधि. प्रदूषण नियंत्रण.

सिद्धांत

Chun
2/10/25
Suresh
20m 2002 Rem

वीरेंद्र शिवाजी
राजपाल

शिवशंकर कुशनाह।

मेहेडा चाडव ग्राम डिहिया
मोले प्रसाद पादव ग्राम डिहिया

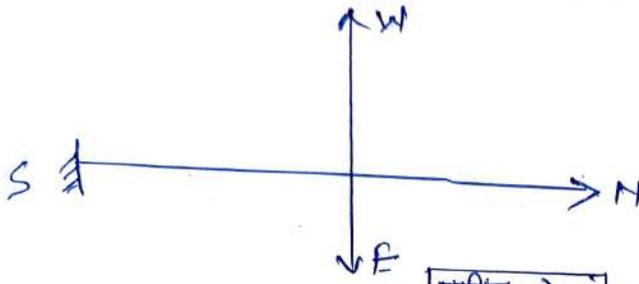
सुरेश

बन्नि

रामनरेश साकेत ग्राम डिहिया

पप्पु साकेत ग्राम पो डिहिया

जितेन्द्र - मोले डिहिया



शाहीदा आम्बेदाकर

146.29 meter
1 Recsa

Shedol

डिप्टिया
स्कूल

33 m
घाट

शाहीदा
आम्बेदाकर

127 meter

439.71 meter

34 meter

Rice
mill
shed.

Agriculture
land

228.29 meter

शावादी

agriculture
land.

agriculture land

श्री
 बाबासाहेब
 आम्बेदाकर
 यांच्या स्मृतीला
 श्रद्धांजली

12/12/17

11/12/17
 Roshan Chavhan

श्री

Aug Ambeskar

पुस्तकालय वगैरे पर शाहीदा आम्बेदाकर पुस्तकालय

में ग्राम पंचायत रोरा के सरपंच एवं पंचजनों, ग्रामवासियों के राइसमिल के संबंध में लिख गए कथन निम्नलिखित हैं-

- 1) ग्राम पंचायत रोरा के सरपंच द्वारा वर्तमान में निर्माणाधीन राइस मिल (विश्वतारा) से अविष्य में क्षति का प्रकाश प्रवृत्त होने की आशंका नहीं है, मिलर द्वारा मिश्रण वाली भूमी के लिए अलग से शेड्यूल संरचना बनवाई गई है। मुझे राइसमिल के बनने से कोई आपत्ति नहीं है।

राइसमिल
21/02/2018
सरपंच रोरा
पंच. शीवा जिला
सबा(स.प.)

- 2) मैं बेबी वर्मा पंच वार्ड क्रमांक 5, ग्राम पंचायत रोरा, मुझे वर्तमान में निर्माणाधीन विश्वतारा राइसमिल से कोई आपत्ति नहीं है।

बेबी वर्मा
(पंच)

- 3) मैं रामफल लोखत पंच वार्ड क्रमांक 11, ग्राम पंचायत रोरा, मुझे वर्तमान में निर्माणाधीन विश्वतारा राइसमिल से कोई आपत्ति नहीं है।

रामफल

कथन

में वीरेंद्र तिवारी पिता श्री रमेश तिवारी, उम्र 48 वर्ष
पेशा कृषि, निवासी रौरा, लिवाकर शपथपूर्वक कथन
करता हूँ कि -

में वीरेंद्र तिवारी पिता श्री रमेश तिवारी, उम्र 48 वर्ष
पेशा कृषि, निवासी रौरा, लिवाकर शपथपूर्वक कथन
करता हूँ कि निर्माणार्थन विश्वारा टाइल मिल ग्राम रौरा
में जो निर्माण कार्य चालू है, जिसे तैयार होने के बाद
उसकी छील आदि प्रदूषण के टोकने के लिए मिलर
बाग रोड निर्माण किया गया है एवं हम लोगों को
ध्यान देवाने हेतु अन्य जगह जाना पड़ता है जो कि
इसके बगने से नहीं जाना पड़ेगा

V/S
वीरेंद्र कुमार तिवारी - रौरा

हम लक्ष्मी काम वाली काम डिडिया नर्सिंग पुर
 वर्तमान में निर्माणाधीन विश्वनाथ राइल मिल के
 संबंध में शपथपूर्वक लिखाकर यह कथन करते हैं
 कि निर्माणाधीन राइल मिल से हमें कोई आपत्ति
 नहीं है। हम लक्ष्मी को ध्यान दवाने के लिए
 दूर की मिलों में जाना पड़ता है, ऐसे में
 इसके बनने से नहीं जाना पड़ेगा।

<u>महेष् चंद्र</u>	Mahesh	<u>सुबेदी</u>	<u>मीन कोल</u>
<u>मोले प्रसाद यादव</u>	Mole Yadav	<u>पप्पु साहेब पाण्डे</u>	<u>संतोष यादव</u>
<u>राम नरेश</u>	Ramnesh	<u>जितेंद्र कोल</u>	<u>राजेश बुनाकर</u>
<u>जदू यादव</u>	Jadav	<u>सीत/सकेत</u>	<u>राजकप यादव</u>
		<u>निजेश कोल</u>	

सूचित किया जाता है कि दिनांक 04/10/2025 को पटवारी दफ्तर गैरा में निर्माणाधीन शाला मिल "विश्वनाथ" की जोय अठक अधिकारी महोदय ड्यूर के निर्देश पर दिया जाता है, शिडागत श्री दिनेश मादक सरपंच ग्राम पंचायत डिहिया उर्फ अरसिड्यूर की शिडागत पर प्रमुख निपंतण वेड के अधिकारी एवं तहसीलदार महोदय ड्यूर की सिउपस्थिती में डिमा जाना है, अता, शिडागतका एवं अन्त ग्रामवासियों एवं सरपंच गैरा के सूचित डिमा जाना है कि जोडे पर उपस्थित होकर अपना मत स्पष्ट करें -

सूचनाम

~~दिनांक 04.10.25~~

- i) दिनेश मादक → सूचनामें दस्तावर फुके से मनाडिया ।
- ii) सरपंच ग्राम पंचायत गैरा शरीरकर्ण
- iii) पंच गण रामवीर
- iv) ग्राम कासी डिहिया प्रेक्षा गण्ड, मोल मादक, चणू साकेत
- v) ग्राम कासी गैरा लक्ष्मी पादव, अरुण, रामवेरे साकेत

राम प्रसाद लक्ष्मी पादव
वीरसु निवासी

71 ANNEXURE-3 मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड

पर्यावरण परिसर, ई-5 सेक्टर, अरेरा कालोनी, भोपाल

अधिसूचना

ANNEXURE- 3

भोपाल दिनांक 10 दिसम्बर 2021

क्रमांक 16/2017 केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली द्वारा जल एवं वायु अधिनियम की धारा 18 (1)(बी) के अंतर्गत मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड को जारी निर्देशों के अनुपालन में प्रदूषणकारी गतिविधियों से उत्पन्न जल, वायु तथा खतरनाक अपशिष्ट के स्कोर निर्धारण हेतु दी गई गाइडलाइंस Environmental Pollution Index (EPI) के आधार पर म.प्र.प्रदूषण नियंत्रण बोर्ड द्वारा दिनांक 17/12/2016 एवं 15/6/2017 को जारी अधिसूचनाओं को अधिकमित करते हुये उद्योग/संस्थान का लाल, नारंगी, हरा एवं सफेद वर्गीकरण निम्नानुसार किया जाता है :-

RED CATEGORY

Sr.	Industries/activities/projects
	Highly polluting 17 type
1	Aluminum smelter
2	Bulk / Basic drugs and related R&D activities
3	Cement (clinker plant, Cement grinding/blending)
4	Chlor-Alkali
5	Copper Smelter
6	Distilleries
7	Dyes and Dye-Intermediates
8	Fertilizer (Basic) (Excluding formulation).
9	Iron and Steel (involving processing from ore /scrap/integrated steel plants and/or Sponge iron units)
10	Oil Refinery (Mineral Oil or Petro Refineries)
11	Pesticides /Insecticides/ Fungicides/ Herbicides/ Agro chemical, (Technical) (Excluding formulation)
12	Petrochemicals (Manufacturing including processing of emulsions of oil & water and not merely use as raw material)
13	Pulp & Paper (Large-Agro+ wood), Small Pulp & Paper (agro based-wheatstraw/rice husk)
14	Sugar (excluding Khandsari)
15	Tanneries
16	Thermal Power Plants
17	Zinc Smelter
	Other Red Category
18	Airports and commercial Air Strips
19	Asbestos and asbestos based industries
20	Automobile servicing, repairing and painting (waste water > 100 KLD)
21	Automobiles Manufacturing (integrated facilities, metal finishing)
22	Bank Note Press
23	Basic Chemicals and electrochemical and its derivatives including manufacture of acids.
24	Building & construction projects Built up area > = 20,000 Sqmt. / Land/area development project > =50 hectare
25	Bulk Petroleum Storage depot
26	Ceramics, Refractories (coal consumption > 12 MTD)
27	CFL, tube light, bulb etc. (using mercury & its compound)
28	Chlorates, perchlorates and peroxides
29	Chlorine, fluorine, bromine, iodine and their compounds
30	Coal Washeries (Waste water > 100 KLD)
31	Coke making, liquefaction, coal tar distillation or fuel gas making by fossil fuel
32	Common treatment and disposal facilities (CETP, CTSDf, E-Waste recycling, CBMWTF, Solvent/Acid recovery plant, MSW, sanitary landfill sites, STP)
33	Dg set of capacity > 5 MW

80	Shot/ Sand/ Grit blasting.
81	Silk screen printing, Saree printing by wooden blocks
82	Smokeless coal briquettes
83	Spray painting, paint baking, paint stripping (Job work)
84	Steel and steel products using various furnaces like open hearth furnace/induction furnace/arc furnace/submerged arc furnace/basic oxygen furnace/hot rolling reheated furnace (If not covered under EC)
85	Surgical and medical products involving prophylactics and latex
86	Surgical cotton (Waste water < 100 KLD)
87	Synthetic detergents and soaps (Only by mixing)
88	Scrapping Centers (for End of Life of Vehicles and other scraps such as plant and machineries, structural material, railway coaches and wagons etc.)/ Dismantling of rolling stocks (wagons/coaches) a. Collection, De-Pollution, Dismantling Centers and Shredding Centers. b. Collection, De-Pollution, and Dismantling Centers. c. Shredding Centers (can include white goods*/other scraps also)
89	Tephlon based products
90	Thermocol manufacturing
91	Thermometer making
92	Tobacco products including cigarettes and tobacco processing
93	Transformer repairing/manufacturing(dry process only)
94	Tyres and tubes vulcanization/hot retreading
95	Vegetable oils solvent extraction
96	Washing of used sand by hydraulic discharge
97	Stand alone Water Treatment Plant (> 1 MLD but ≤ 10 MLD)
98	Wire drawing & Wire netting
99	Almirah , Grill Manufacturing (with spray painting)
100	Compressed/Refined Bio-Gas, Bio-Diesel etc. Production from Bio-degradable Wastes etc.
101	Construction and demolition (C&D) Waste Processing Plant.
102	Gold Assaying & Hallmarking Centers
103	Lead oxides/ Lead plates and its derivatives. (directly from metal)
104	Pesticides /Insecticides/ Fungicides/ Herbicides/ Agro chemical (only formulation)
105	Stand alone Sewage Treatment Plant (> 50 KLD but ≤ 100 KLD)
106	Decoration of ceramic cups & plates etc. by other than electric / gas furnace
107	Foundry operations (Capacity ≤ 5MT/hour)
108	Mechanized laundry without boiler (Waste water ≥ 100 KLD).

GREEN CATEGORY

Sr.	Industries/activities/projects
1	Aluminum / Stainless Steel / Brass / Copper utensils other than domestic purpose etc. by pressing only (dry mechanical operation)
2	Arva Rice mill & rice hullers
3	Automobile fuel outlet (only dispensing)
4	Ayurvedic, Unani and Homeopathic medicine (without boiler)
5	Bakery /confectionary/ Sweets production (with production capacity > 100 kg but ≤1TPD)
6	Biomass Briquettes without using toxic or hazardous wastes
7	Blending of melamine resins & different powder additives by physical mixing
8	Candy / Confectionary / Toffee
9	Cardboard or corrugated box and paper products (excluding paper or pulp manufacturing and without using boiler)
10	Carpentry and wooden furniture manufacturing workshop (excluding saw mill) with the help of electrical (motorized) machines such as electric wood planner, steel saw cutting circular blade etc.
11	Cement products (without using Asbestos) like pipe, pillar, jafri, well ring, blocks/tiles etc. (> 1 TPD)
12	Ceramic colour manufacturing by mixing & blending only (not using boiler and wastewater recycling process)
13	Chilling plant and Ice making without use of ammonia
14	Chilling plant, cold storage and Ice making
15	CO ₂ recovery
16	Coke briquetting (sun drying)
17	Cotton ginning and pressing
18	Cotton spinning & weaving (small scale)
19	Cutting, sizing and polishing of stones service industries
20	Cutting, sizing of flag stones
21	Daal Mills

कार्यालय ग्राम पंचायत रौरा

जनपद पंचायत रीवा (म.प्र.) ANNEXURE-4

राजेश कुमार वर्मा
सरपंच



मोबाईल नम्बर
9131619288

क्रमांक : 21/22

दिनांक : 28.10.2022

राइसमिल प्लान्ट लगाने की अनापत्ति

प्रमाण-पत्र

श्रीमती अञ्जू शुक्ला पत्नी श्री अवधेश प्रसाद शुक्ल निवासी ग्राम रौरा वर्तमान निवासी एम.आई.जी-9 हेडगेवार नगर रीवा ने ग्राम रौरा स्थित अपने स्वामित्त की आराजी क्र 150/2 एवं अपने पति श्री अवधेश प्रसाद शुक्ल के स्वामित्त की आराजी खसरा क्र. 150/3 कुल रकबा 1.12 एकड़ में डायवर्सन उपरात्त विश्वतारा एग्रो इण्डस्ट्रीज प्राइवेट लिमिटेड राइस मिल प्लान्ट लगाने हेतु ग्राम पंचायत से अनापत्ति प्रमाण-पत्र दिये जाने हेतु आवेदन प्रस्तुत किया है।

ग्राम पंचायत रौरा द्वारा आवेदिका द्वारा प्रस्तावित विश्वतारा एग्रो इण्डस्ट्रीज प्राइवेट लिमिटेड राइस मिल प्लान्ट स्थापित करने में कोई आपत्ति नहीं है।


सचिव
ग्राम पंचायत रौरा
ज. पं. रीवा (म.प्र.)
ग्राम पंचायत रौरा
विकासखण्ड रीवा
जिला-रीवा म0प्र0


सरपंच
ग्राम पंचायत रौरा
ज. पं. रीवा (म.प्र.)
विकासखण्ड रीवा
जिला-रीवा म0प्र0

गाम सभा के समक्ष रखे गए विषय

सामिलन के कर्षित

प्रस्ताव क्रमांक - 8

राइस मिल प्लांट लगाने की अनापत्ति प्रमाण पत्र पर नकल एवं अनुमोदन।

श्री राम चरन यादव जी गाम सभा सभ्य द्वारा यह प्रस्ताव रखा गया कि श्रीमती अन्नू शुक्ला पत्नी श्री अवधेश प्रताप शुक्ला निवासी गाम सभा द्वारा अपने स्वामित्व की भराजी क्र. 150/2 एवं अपने पति श्री अवधेश प्रताप शुक्ला के स्वामित्व की भराजी क्र. 150/3 कुल रकबा 1.12 एकड़ जमिन उपरान्त विद्युतारा एग्री इन्फ्रास्ट्रक्चर प्राइवेट लिमिटेड राइस मिल प्लांट लगाने हेतु गाम पंचायत में अनापत्ति प्रमाण पत्र दिए जाने हेतु आवेदन किए हैं जिन्हे अनापत्ति प्रमाण पत्र दिया जाये।

प्रस्ताव व्हा समिलन गाम सभा में उपस्थित सभी सदस्यों द्वारा सभ्य में विचार विमर्श कर निर्णय लिया गया कि राइस मिल को बनाने हेतु शासकीय लेनर राशि जमा करवा कर मासिक शुल्क निर्धारित करके अनापत्ति प्रमाण पत्र दे दिया जावे जिसे सर्व सभ्य से पारित किया गया।

सब्सक्रिप्ति

सदस्य
गाम पंचायत रीरा
जन० पंचा० रीवा, जिला रीवा (म०प्र०)

सचिव
गाम पंचायत रीरा
जन० पंचा० रीवा, जिला रीवा (म०प्र०)



Consent Order

75 ANNEXURE-5

M.P. Pollution Control Board - Rewa
HIG - 190-191,
Nehru Nagar Colony, Rewa
Rewa
Tele : 07662- 230605

GREEN-SMALL

CTE-Fresh

CONSENT NO: ***

PCB ID:
151583

Outward No:15322.22/11/2022
NO: /MPPCB/REW

Consent No:CTE-107054 Dated: 22/11/2022

To,
M/s. Vishwatara Agro Industries Private Limited (Rice Mill),
Plot No. 150/2, 150/3, Vill. Raura Tehsil- Huzur Distt. Rewa (M.P.),
Latitude : 24.4460 Longitude : 81.3048

Subject: Grant of Consent to Establish under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Consent to Establish Application Receipt No. 1245475 Dt. 21/11/2022

Without prejudice to the powers of this Board under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants Consent to Establish for setting up of an industrial plant/activities at Vill. Raura Tehsil- Huzur Distt. Rewa (M.P.) ,

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. **Location:** 150/2,150/3, Vill. Raura Tehsil- Huzur Distt. Rewa (M.P.) , Raura, Hujur, Rewa, Contact No. 9424337806
- b. **The capital investment in lakhs:** Rs. 474
- c. **Product & Production Capacity:**

PRODUCT	PRODUCTION CAPACITY
Rice	35000.00 MT/Year (Thirty Five Thousand Metric Ton /Year)

The consent (for operation) as required shall be granted to your industry after fulfillment of all the conditions mentioned above. For this purpose you shall have to make an application to this Board in the prescribed proforma at least two months before the expected date of commissioning of your industry. The applicant shall not operate the unit without obtaining consent for operation from the Board and shall not bring in to use any out let for the discharge of effluent and gaseous emission.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions



Signature Not Verified
Digitally Signed by :
PUSPENDRA SINGH,S.E.
Date: 22/11/2022 04:41:45 PM

PUSHPENDRA SINGH
Regional Officer

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 8075J81SXV



CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 0.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.500 KL/day

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 0.100	WWG : 0.500	Water Source	Remark
1	Domestic Purpose	1.000	0.500	Borewell	
2	Plantation / Horticulture	0.500	0.000	Borewell	

4. Compilation of Monitoring data-

- i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
- ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
- iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

5. Recording of Monitoring Activities & Results-

- i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
- ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:
 - (i) The date, exact place and time of sampling
 - (ii) The dates on which analysis were performed
 - (iii) Who performed the analysis?
 - (iv) The analytical techniques or methods used and
 - (v) The result of all required analysis
- iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.
- iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

6. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring

Consent No: C 5 157054



report on line to the Board.

7. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

8. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

9. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

10. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

11. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

12. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- a. Particulate Matter (less than 10 micron) - 100 $\mu\text{g}/\text{m}^3$ (PM10 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
- b. Particulate Matter (less than 2.5 micron) - 60 $\mu\text{g}/\text{m}^3$ (PM2.5 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
- c. Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
- d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
- e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 $\mu\text{g}/\text{m}^3$

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.



GENERAL CONDITIONS:

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
 - a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
 - b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
 - c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
 - d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
 - e. To sample at reasonable times any discharge or pollutants.
3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.
4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
5. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
6. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.
7. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation
8. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
9. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
 - (a) Violation of any terms and conditions of this Consent.
 - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
 - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
10. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

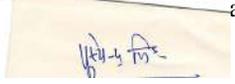
Additional condition:- (if any) :-

- 1- **The Rice mill shall construct boundary wall at least 12 feet height from ground level towards village, residential area and school, prior to commissioning of the rice mill**
- 2- **Rice mill shall installed pneumatic pipe line/ conduit for conveyance of rice husk from milling section to collection room which will be completely covered and attached with air pollution control measures comprised of cyclones and bag filter to prevent the fugitive emission.**
- 3- **The rice mill shall carried out loading and transportation activity of rice husk/Bhusi during closing hours of the school. It shall also ensure the Bhusi/Husk collection room will be farthest location from residential area/ School which will be located behind the back site of the rice milling area.**
- 4- **Regular cleaning of the premises shall be ensure to keep the housekeeping good to control fugitive emission due to wind blowing and transportation of vehicles.**



**(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 8075J81SXV**

For and on behalf of
M.P. _____ ard


**PUSHPENDRA SINGH
Regional Officer**

Consent No:CTE-107054



M.P. Pollution Control Board - Rewa

HIG - 190-191, Nehru Nagar Colony, Rewa
Rewa Tele : 07662- 230605



Consent Order

ANNEXURE-6

Outward No: 16105_16/10/2024

GREEN-SMALL

CTE-Expansion

Consent No: CTE-125373

PCB ID: 131583

To,

The Occupier,
M/s. Vishwatara Agro Industries Private Limited (Rice Mill),
Kh. No. 150/2,150/3,
Vill. Raura Tehsil- Huzur Distt. Rewa (M.P.),
Latitude : 24.4460 Longitude : 81.3048

Subject: Grant of Consent to Establish under section 25 of the Water (Prevention & Control of Pollution) Act,1974 and under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Consent to Establish Application Receipt No. 1398257 Dt. 30/09/2024

Without prejudice to the powers of this Board under section 25 of the Water (Prevention & Control of Pollution) Act,1974 and under section 21 of the Air (Prevention & Control of Pollution) Act,1981 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants Consent to Establish upto **29/09/2029** for setting up of an industrial plant/activities at 150/2,150/3, Vill. Raura Tehsil- Huzur Distt. Rewa (M.P.) and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- Location:** 150/2,150/3, Vill. Raura Tehsil- Huzur Distt. Rewa (M.P.),
Village/City : Raura,
, Tehsil : Hujur,Dist : Rewa, Latitude : 24.4460 Longitude : 81.3048
- The capital investment in lakhs:** Rs. 988.15
- Product & Production Capacity:**

PRODUCT	PRODUCTION CAPACITY
Rice	70000.00 M.T./Year (Seventy Thousand Metric Ton Per Year)

Note:- For any change in above industry shall obtain fresh consent from the board.

The consent (for operation) as required shall be granted to your industry after fulfillment of all the conditions mentioned above. For this purpose you shall have to make an application to this Board in the prescribed proforma at least two months before the expected date of commissioning of your industry. The applicant shall not operate the unit without obtaining consent for operation from the Board and shall not bring in to use any out let for the discharge of effluent and gaseous emission.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

नोट :- यह पत्र केवल उद्योग की स्थापना हेतु बोर्ड की सहमति है। उद्योग में उत्पादन प्रारंभ करने के पूर्व नियमानुसार बोर्ड से उत्पादन सम्मति (CCA-Fresh) प्राप्त की जावे।



Signature Not Verified
Digitally Signed by : S P
JHA, E.E.
Date: 16/10/2024 09:53:33 AM

SHANTI PRAKASH JHA
Regional Officer

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 29BJ4D5B7V

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent of the unit shall not exceed 0.000 KL/day, and the daily quantity of sewage of the unit shall not exceed 1.500 KL/day

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

Parameter	Standard Limit	
pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₃ Days 27 C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Parameter	Standard Limit	
TDS	Not exceed	2100 mg/l.
Chlorides	Not exceed	1000 mg/l.

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

Parameter	Standard Limit *	
pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₃ Days 27 C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
Fecal coliform	Not exceed	1000 MPN/100 ml

*** The operator of the STP shall comply with the standards notified vide G.S.R. 1265(E) under sections 6 and 25 of the Environment (Protection) Act, 1986 by the Ministry of Environment, Forest and Climate Change New Delhi dated 13th October, 2017.**

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 2.500	WWG : 1.500	Water Source	Remark
1	Domestic Purpose	2.000	1.500	Borewell	
2	Plantation / Horticulture	0.500	0.000	Borewell	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge. ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

11. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all records resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

19. In case of any discharge found outside of unit premises the unit may be liable to pay environmental compensation as per NGT orders O.A. no 593/2017 dated 22.02.2021 and the industry shall be punishable or court case may be filed by the Board under provisions of the Water (Prevention & Control of Pollution) Act, 1974.

20. The industry shall obtain PLI policy under provisions of PLI Act, 1991; if applicable.

Advisory condition:-

1. The management shall obtain & maintain valid NOC from Central Ground Water Board for extraction of ground water.

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-
2. The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:
 - a. Particulate Matter (less than 10 micron) - 100 $\mu\text{g}/\text{m}^3$ (PM10 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
 - b. Particulate Matter (less than 2.5 micron) - 60 $\mu\text{g}/\text{m}^3$ (PM2.5 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
 - c. Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
 - d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
 - e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 $\mu\text{g}/\text{m}^3$
3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.
4. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.
5. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.
6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.
7. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises
8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.
9. Industry shall take effective steps for extensive tree plantation preferably in 03 rows of the local tree species with minimum spacing of 2X2 meters within or around the industry/unit premises for general improvement of environmental conditions and as stated in below..
10. Industry shall write name of the industry on stack with heat resistant paint.
11. In case of emission found exceeding prescribed standards, the unit may be liable to pay environmental compensation as per NGT orders O.A. no 593/2017 dated 22.02.2021 and the industry shall be punishable or court case may be filed by the Board under provisions of the Air (Prevention & Control of Pollution) Act, 1981.
12. The industry shall obtain PLI policy under provisions of PLI Act, 1991; if applicable.

GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny bags etc		Re-Use/Sale to M.P. Pollution Control Board's authorized party

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
 - a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
 - b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
 - c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
 - d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
 - e. To sample at reasonable times any discharge or pollutants.

partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional.
6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.
8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation
9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
10. Industry shall obtain membership of Emergency Response Center of the Board if needed.
11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
 - (a) Violation of any terms and conditions of this Consent.
 - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
 - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.
14. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.
15. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.
16. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis
17. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month.

Additional condition:-

- 1- The Rice mill shall construct boundary wall at least 12 feet height from ground level towards village, residential area and school, prior to commissioning of the rice mil
- 2- Rice mill shall installed pneumatic pipe line/ conduit for conveyance of rice husk from milling section to collection room which will be completely covered and attached with air pollution control measures comprised of cyclones and bag filter to prevent the fugitive emission.
- 3- The rice mill shall carried out loading and transportation activity of rice husk/Bhusi during closing hours of the school. It shall also ensure the Bhusi/Husk collection room will be farthest location from residential area/ School which will be located behind the back site of the rice milling area.
- 4- Regular cleaning of the premises shall be ensure to keep the housekeeping good to control fugitiv wind blowing and transportation of vehicles.
- 5- Industry shall take effective steps for extensive tree plantation around the industry/unit premises to improve environmental conditions.

make proper arrangements covered shed for storage of husk (bhusi) with erectio

 Digitally signed by the Applicant

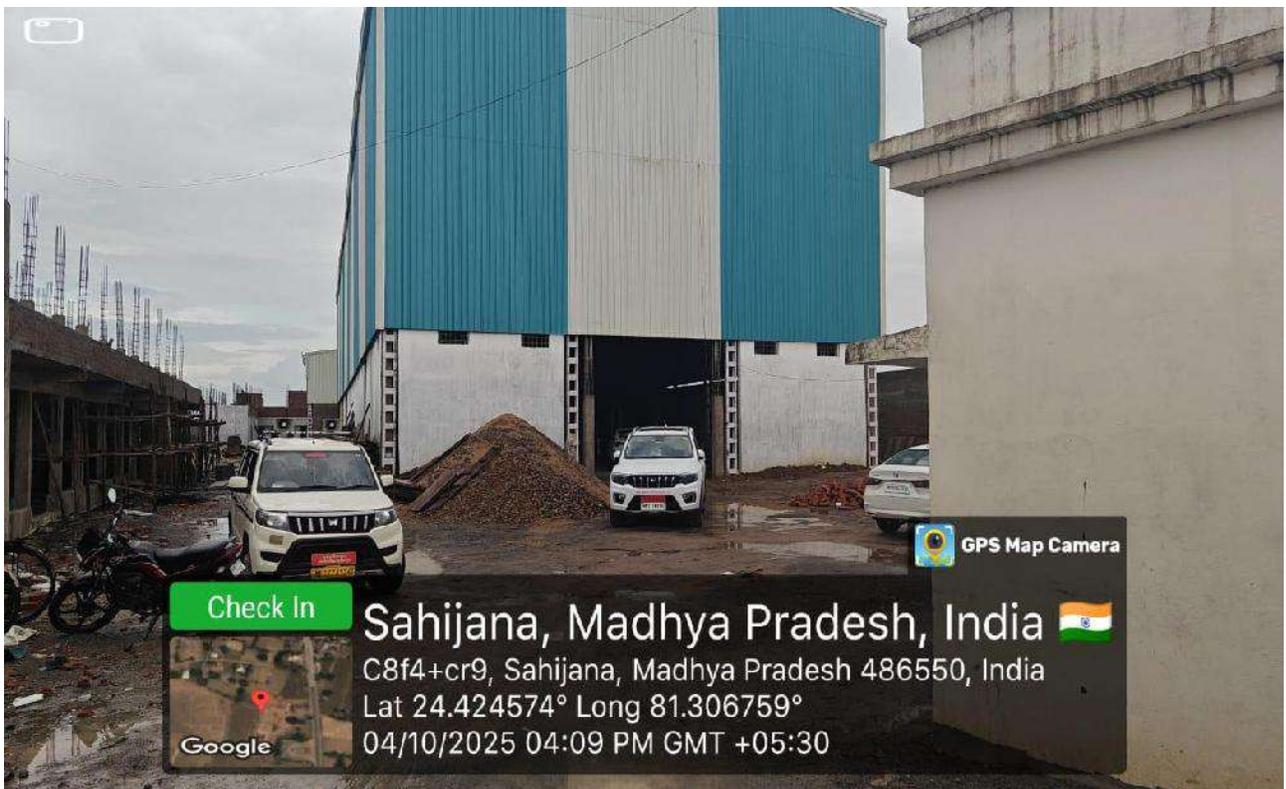
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TPAV # 29BJ4D5B7V



SHANTI PRAKASH JHA
Regional Officer

For and on behalf of
M.P. Pollution Control Board

Consent No:CTE-125373







**MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
NOTIFICATION**

New Delhi, the 30th January, 2025

G.S.R. 85(E).—In exercise of the powers conferred by section 27A of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974), the Central Government, after consultation with Central Pollution Control Board, hereby makes the following guidelines, namely: -

CHAPTER 1

PRELIMINARY

1. Short title and commencement.—(1) These guidelines may be called the Control of Water Pollution (Grant, Refusal or Cancellation of Consent) Guidelines, 2025.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Definitions. (1) In these guidelines, unless the context otherwise requires, -

(a) "Act" means the Water (Prevention and Control of Pollution) Act, 1974;

(b) "Central Board" means the Central Pollution Control Board constituted under section 3 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974);

(c) "Fee" means fee charged by State Boards for granting consent to establish or operate,

(d) "Form" means a form set out under the First Schedule appended to these rules,

(e) 'Industrial Unit' means industry, operation or process, or treatment and disposal system.

(f) 'Red', 'Orange', 'Green' and 'Blue' are categories of industrial sectors / activities as categorised by Central Pollution Control Board from time to time.

(g) "Schedule" means a Schedule appended to these guidelines;

(h) "State Board" includes the Union Territory Pollution Control Committee.

(i) The words and expression used but not defined in these guidelines and defined in the Act or rules shall have the meaning respectively assigned to them in Act and rules.

CHAPTER 2

APPLICATION FOR CONSENT AND FEES

3. Form of application for consent and fees. - (1) Every application for consent to establish or operate an industrial unit under section 25 of the Act shall be made in the Form set out under the First Schedule and shall contain the particulars of the industrial unit and such other particulars as set out in the Form and also shall be accompanied by the fee as specified by state government or Union Territory Administration, as the case may be in accordance with provisions of para 5 of these guidelines.

(2) Every application under section 25 of the Act shall be provided five per cent rebate on fees for submitting application for renewal of consent to operate four months prior to the expiry of the validity period.

(3) Every consent renewal application under section 25 of the Act shall be liable to pay late fee, at the rate specified in the Table below:

TABLE

Sl. No.	Period of applying	One time additional fee as late fee
(1)	(2)	(3)
1	Between 120 - 45 days of the validity	25 % of the fee.
2	Between 45 days to till the validity	50 % of the fee.
3	After expiry of validity	100 % the fee.

4. Validity period of consent. - (1) The consent to establish shall be valid for a period of five years from the date it is granted.

(2) The validity period of five years may be extended by a maximum period of two years, if an application is made in this regard, thereby making the total period of validity seven years from the date of grant of consent to establish.

(3) The consent to operate shall be valid for a period of-

(a) five years, in case of industrial unit of red category;

- (b) ten years, in case of industrial unit of orange category;
 (c) fifteen years, in case of industrial unit of green category.
 (d) Additional two years, in case of blue category

5. The fee for Consent --- (1) The fee for consent to establish or operate shall be specified by the state government or union territory administration which shall not be more than that specified in the second schedule.

(2) The amount of fee specified under the Second Schedule is the upper limit of such fee and the State Government may prescribe any lower amount of fee in this regard and there shall be no lower limit for fee, which may be of any level.

(3) The amount of fee shall not be increased by more than ten per cent from the existing amount of fee within the limit prescribed in para 5(1) and shall not be increased more than once in two years:

Provided that the amount of fee may be reduced any number of times.

6. Procedure for making enquiry on application for consent. (1) On receipt of an application for consent, the State Board may depute any of its officers, accompanied by such other officers as may be necessary, to visit and inspect any place or premises under the control of the applicant or the occupier, for verifying the correctness or otherwise of the particulars furnished in the application or for obtaining such further particulars or information, which in the opinion of such officer are essential.

(2) The officer referred to in sub-paragraph (1), for that purpose, may inspect any place or premises where solid, liquid or gaseous emission from the chimney or fugitive emissions from any location within the premises are discharged, and such officer may require the applicant or the occupier to furnish to him any plans, specifications or other data relating to control equipment or systems or any part thereof that he considers necessary.

(3) The officer referred to in sub-paragraph (1) shall, before visiting any of the premises of the applicant, give notice to the applicant of his intention to do so.

(4) The applicant shall furnish to such officer all information and provide all facilities for inspection as reasonably may be necessary.

(5) The officer referred to in sub-paragraph (1) may, before or after carrying out the inspection, require the applicant to furnish him orally or in writing such additional information or clarification or to produce before him such document as he may consider necessary for the purpose of investigation of the application and may for that purpose summon the applicant or his authorised agent to the office of the State Board.

7. Common Consent and authorization for hazardous and other wastes. -A single-step procedure shall be adopted for granting consent under section 25 of the Act along with authorization under the Hazardous and other wastes (Management and Transboundary movement) Rules, 2016, as amended from time to time, for managing hazardous and other wastes.

8. Period for granting consent. - (1) Every application under section 25 of the Act shall be granted or refused consent from the date of receipt of application in all respects within the period specified in the table below:

TABLE

Sl. No.	Application	Period (in days)		
		Red	Orange	Green
(1)	(2)	(3)	(4)	(5)
1	Grant or refusal of consent to establish	60	45	30
2	Grant or refusal of consent to operate, first time	90	60	30
3	Grant or refusal of renewal of consent or expansion or amendment	120	60	30

(2) In case the application for consent is not decided by the State Board within the period specified under sub-paragraph (1), the case shall be referred to State Level Monitoring Committee constituted under paragraph 15 which shall dispose of the application within thirty days from the date of its receipt.

(3) In case of an application falling under sub-paragraph (2), the Member Secretary of the State Board shall present the case before the Committee.

(4) While deciding on such application, the Committee shall look into causes of delay in grant or refusal of the consent and recommend appropriate disciplinary action where the reasons of delay are not justified and the State Board shall comply with such decision. The Committee may also recommend presenting the case for contravention of the Act before concerned adjudicating officer under section 45B of the Act.

CHAPTER 3

CRITERIA FOR ESTABLISHMENT OF INDUSTRIAL PLANT

9. Procedure for selection of location. - (1) Restrictions on establishing an industrial unit at a location may be imposed taking into account the technological and scientific developments that have taken place in industrial planning and manufacturing process in order to protect the sensitive areas, such as national parks, sanctuaries, wetlands and archaeological monuments.

(2) The industrial unit shall comply with respective criteria fixed by the Central Government or the State Government or the Union territory Administration, as the case may be.

(3) While establishing an industrial plant, the following minimum distance shall be maintained, namely:-

(a) from the nearest boundary of surface water body (flood plain/ HFL/Red line) as per the revenue records in case of industrial unit of-

- (i) red category, beyond five hundred meters;
- (ii) orange category,
 - (A) with effluent generation, beyond seventy-five meters;
 - (B) without effluent generation, beyond thirty meters;
- (iii) green category, beyond thirty meters;

(b) from the settlement, educational institute, worship place, archaeological monuments, national park, reserve forest, heritage site, in case of industrial unit of -

- (i) red category, beyond five hundred meters;
- (ii) orange category, beyond two hundred meters;
- (iii) green category, beyond one hundred meters.

(c) The State Board shall ensure that other laws, rules, and regulations, and notifications are complied with by the industrial plant.

(d) The natural or storm drain passing through the location of industrial unit shall not be disturbed.

CHAPTER 4

GRANT, REFUSAL OR CANCELLATION OF CONSENT

10. Grant of consent to establish. - (1) Every application for consent to establish an industrial unit under section 25 of the Act shall be made in Form I and shall contain the particulars of the industrial unit and also shall be accompanied by the fee for new plant and in case of expansion, modernisation, change of products or process before commissioning of the industrial plant.

(2) The industrial unit shall comply with criteria relating to location specified under paragraph 9.

(3) No industrial unit shall be allowed to set up in non-conforming areas or restricted or prohibited areas.

(4) On receipt of an application for consent, the State Board may depute any of its officers, accompanied by such other officers as may be necessary, to visit and inspect any location, place or premises under the control of the applicant or the occupier, for verifying the correctness or otherwise of the particulars furnished in the application or for obtaining such further particulars or information, which in the opinion of such officer are essential.

(5) Consent shall be granted with following conditions under sub- section (4) of section 25 of the Act, based on the report made under sub-paragraph (4), namely: -

- (i) the control equipment of such specifications as the State Board may approve shall be installed and operated in the premises where the industry is proposed to be carried on;
- (ii) the control equipment shall be kept at all times in good running condition;
- (iii) the outlet, wherever necessary, of such specifications as the State Board may approve in this behalf shall be established in such premises; and
- (iv) such other conditions as the State Board, may specify in this behalf.

(6) The conditions referred to in sub-paragraph (5) shall be complied with within such period as the State Board may fix in this behalf.

1	2	3
1.	≥ 250 केवीए	शून्य
2.	250 केवीए से ≤ 500 केवीए	रु .1,000
3.	500 केवीए से ≤ 1 एमवीए	रु .2,000
4.	> 1 एमवीए	रु. 5,000

8. औद्योगिक संयंत्रों को प्रोत्साहन- जल, वायु और भूमि प्रदूषण को कम करने, प्राकृतिक संसाधनों (उत्पादन की प्रति इकाई संसाधन खपत) के संरक्षण के लिए पर्यावरण संरक्षण उपाय अपनाने वाले और सर्वोत्तम प्रौद्योगिकियों, स्वच्छ प्रौद्योगिकी का उपयोग करते हुए पर्यावरण की रक्षा के लिए केंद्रीय बोर्ड या राज्य बोर्ड के निदेशों के बिना स्वैच्छिक पहल करने वाले, राष्ट्रीय या स्थान विशेष के मानकों से कम प्रदूषण स्तर की उपलब्धि हासिल करने वाले औद्योगिक संयंत्रों की पहचान की जाएगी। केंद्रीय बोर्ड से परामर्श करने के पश्चात राज्य बोर्डों द्वारा आगे और प्रोत्साहन दिया जा सकेगा।

ख. स्थापना की सहमति के लिए फीस – स्थापना की सहमति के लिए फीस इस अनुसूची में यथा निर्धारित सहमति की वार्षिक फीस के दो गुने से अधिक नहीं होगी।

ग. संचालन की सहमति के लिए फीस : संचालन की सहमति के लिए फीस इन दिशानिर्देशों के पैरा 4(3) में दी गई सहमति की वार्षिक फीस और सहमति की अवधि को गुणा करके निर्धारित की गई फीस से अधिक नहीं होगी।

[फा.सं.क्यू-15012/1/2022-सीपीडब्ल्यू (ई-240803)]

वेद प्रकाश मिश्रा, संयुक्त सचिव

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New delhi, the,29th January, 2025

G.S.R. 84(E)- In exercise of the powers conferred by section 21A of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981), the Central Government, after consultation with Central Pollution Control Board, hereby makes the following guidelines, namely: -

CHAPTER 1 PRELIMINARY

1. Short title and commencement. - (1) These guidelines may be called the Control of Air Pollution (Grant, Refusal or Cancellation of Consent) Guidelines, 2025.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Definitions. (1) In these guidelines, unless the context otherwise requires, -

- (a) "Act" means the Air (Prevention and Control of Pollution) Act, 1981;
- (b) "Central Board" means the Central Pollution Control Board constituted under section 3 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974);
- (c) "Fee" means fee charged by State Boards for granting consent to establish or operate,
- (d) "Form" means a form set out under the First Schedule appended to these rules,
- (e) "Industrial plant" means any plant used for any industrial or trade purpose and emitting any air pollution into the atmosphere;
- (f) 'Red', 'Orange', 'Green' and 'Blue' are categories of industrial sectors / activities as categorised by Central Pollution Control Board from time to time.
- (g) "Schedule" means a Schedule appended to these guidelines;
- (h) "State Board" includes the Union Territory Pollution Control Committee.
- (i) The words and expression used but not defined in these guidelines and defined in the Act or rules shall have the meaning respectively assigned to them in Act and rules.

CHAPTER 2 APPLICATION FOR CONSENT AND FEES

3. Form of application for consent and fees. - (1) Every application for consent to establish or operate an industrial plant under section 21 of the Act shall be made in the Form set out under the First Schedule and shall contain the particulars of the industrial plant and such other particulars as set out in the Form and also shall be accompanied by the fee as specified by state government or Union Territory Administration, as the case may be in accordance with provisions of para 5 of these guidelines.

(2) Every application under section 21 of the Act shall be provided five per cent rebate on fees for submitting application for renewal of consent to operate four months prior to the expiry of the validity period.

(3) Every consent renewal application under section 21 of the Act shall be liable to pay late fee, at the rate specified in the Table below:

TABLE

Sl. No.	Period of applying	One time additional fee as late fee
(1)	(2)	(3)
1	Between 120 - 45 days of the validity	25 % of the fee.
2	Between 45 days to till the validity	50 % of the fee.
3	After expiry of validity	100 % the fee.

4. Validity period of consent. - (1) The consent to establish shall be valid for a period of five years from the date it is granted.

(2) The validity period of five years may be extended by a maximum period of two years, if an application is made in this regard, thereby making the total period of validity seven years from the date of grant of consent to establish.

(3) The consent to operate shall be valid for a period of-

- (a) five years, in case of industrial plant of red category;
- (b) ten years, in case of industrial plant of orange category;
- (c) fifteen years, in case of industrial plant of green category.
- (d) Additional two years, in case of blue category

5. The fee for Consent --- (1) The fee for consent to establish or operate shall be specified by the state government or union territory administration which shall not be more than that specified in the second schedule.

(2) The amount of fee specified under the Second Schedule is the upper limit of such fee and the State Government may prescribe any lower amount of fee in this regard and there shall be no lower limit for fee, which may be of any level.

(3) The amount of fee shall not be increased by more than ten per cent from the existing amount of fee within the limit prescribed in para 5(1) and shall not be increased more than once in two years:

Provided that the amount of fee may be reduced any number of times.

6. Procedure for making enquiry on application for consent. (1) On receipt of an application for consent, the State Board may depute any of its officers, accompanied by such other officers as may be necessary, to visit and inspect any place or premises under the control of the applicant or the occupier, for verifying the correctness or otherwise of the particulars furnished in the application or for obtaining such further particulars or information, which in the opinion of such officer are essential.

(2) The officer referred to in sub-paragraph (1), for that purpose, may inspect any place or premises where solid, liquid or gaseous emission from the chimney or fugitive emissions from any location within the premises are discharged, and such officer may require the applicant or the occupier to furnish to him any plans, specifications or other data relating to control equipment or systems or any part thereof that he considers necessary.

(3) The officer referred to in sub-paragraph (1) shall, before visiting any of the premises of the applicant, give notice to the applicant of his intention to do so.

(4) The applicant shall furnish to such officer all information and provide all facilities for inspection as reasonably may be necessary.

(5) The officer referred to in sub-paragraph (1) may, before or after carrying out the inspection, require the applicant to furnish him orally or in writing such additional information or clarification or to produce before him such document as he may consider necessary for the purpose of investigation of the application and may for that purpose summon the applicant or his authorised agent to the office of the State Board.

7. Common Consent and authorization for hazardous and other wastes. -A single-step procedure shall be adopted for granting consent under section 21 of the Act along with authorization under the Hazardous and other wastes (Management and Transboundary movement) Rules, 2016, as amended from time to time, for managing hazardous and other wastes.

8. Period for granting consent. - (1) Every application under section 21 of the Act shall be granted or refused consent from the date of receipt of application in all respects within the period specified in the table below:

TABLE

Sl. No.	Application	Period (in days)		
		Red	Orange	Green
(1)	(2)	(3)	(4)	(5)
1	Grant or refusal of consent to establish	60	45	30
2	Grant or refusal of consent to operate, first time	90	60	30
3	Grant or refusal of renewal of consent or expansion or amendment	120	60	30

(2) In case the application for consent is not decided by the State Board within the period specified under sub-paragraph (1), the case shall be referred to State Level Monitoring Committee constituted under paragraph 15 which shall dispose of the application within thirty days from the date of its receipt.

(3) In case of an application falling under sub-paragraph (2), the Member Secretary of the State Board shall present the case before the Committee.

(4) While deciding on such application, the Committee shall look into causes of delay in grant or refusal of the consent and recommend appropriate disciplinary action where the reasons of delay are not justified and the State Board shall comply with such decision. The Committee may also recommend presenting the case for contravention of the Act before concerned adjudicating officer under section 39B of the Act.

CHAPTER 3 CRITERIA FOR ESTABLISHMENT OF INDUSTRIAL PLANT

9. Procedure for selection of location. - (1) Restrictions on establishing an industrial plant at a location may be imposed taking into account the technological and scientific developments that have taken place in industrial planning and manufacturing process in order to protect the sensitive areas, such as national parks, sanctuaries, wetlands and archaeological monuments.

(2) The industrial plant shall comply with respective criteria fixed by the Central Government or the State Government or the Union territory Administration, as the case may be.

(3) While establishing an industrial plant, the following minimum distance shall be maintained, namely:-

(a) from the nearest boundary of surface water body (flood plain/ HFL/Red line) as per the revenue records in case of industrial plant of-

- (i) red category, beyond five hundred meters;
- (ii) orange category,
 - (A) with effluent generation, beyond seventy-five meters;
 - (B) without effluent generation, beyond thirty meters;
- (iii) green category, beyond thirty meters;

(b) from the settlement, educational institute, worship place, archaeological monuments, national park, reserve forest, heritage site, in case of industrial plant of-

- (i) red category, beyond five hundred meters;
- (ii) orange category, beyond two hundred meters;
- (iii) green category, beyond one hundred meters.

(c) The State Board shall ensure that other laws, rules, and regulations, and notifications are complied with by the industrial plant.

(d) The natural or storm drain passing through the location of industrial plant shall not be disturbed.

CHAPTER 4 GRANT, REFUSAL OR CANCELLATION OF CONSENT

10. Grant of consent to establish. - (1) Every application for consent to establish an industrial plant under section 21 of the Act shall be made in Form I and shall contain the particulars of the industrial plant and also shall be accompanied by the fee for new plant and in case of expansion, modernisation, change of products or process before commissioning of the industrial plant.

(2) The industrial plant shall comply with criteria relating to location specified under paragraph 9.

(3) No industrial plant shall be allowed to set up in non-conforming areas or restricted or prohibited areas.

(4) On receipt of an application for consent, the State Board may depute any of its officers, accompanied by such other officers as may be necessary, to visit and inspect any location, place or premises under the control of the applicant or the occupier, for verifying the correctness or otherwise of the particulars furnished in the application or for obtaining such further particulars or information, which in the opinion of such officer are essential.

(5) Consent shall be granted with following conditions under sub- section (4) of section 21 of the Act, based on the report made under sub-paragraph (4), namely:-

Joint Committee Report in OA No. 96/2025 of Dinesh Yadav V/s State of Madhya Pradesh & Ors.

From : Legal Cell <legalcell.pcb@mp.gov.in>

Tue, Oct 07, 2025 05:38 PM

Subject : Joint Committee Report in OA No. 96/2025 of Dinesh Yadav V/s State of Madhya Pradesh & Ors.

 1 attachment

To : advsamarthsingh@gmail.com

Cc : harnengt <harnengt@gmail.com>, parul bhadoria04 <parul.bhadoria04@gmail.com>, spjhamp <spjhamp@gmail.com>, RO Rewa Rewa <ropcb-rewa@mp.gov.in>

Madam/Sir

Please find enclosed the Joint Committee Report submitted by MP PCB in Original Application No. 96/2025 of Dinesh Yadav V/s State of Madhya Pradesh & Ors.

This mail may be treated as proof of service.

Regards

Legal Section

MP PCB

 **OA 96-2025 JCR dated 07.10.2025.pdf**
3 MB
